CHAPTER XV SUPREME COURT ORDERS

- **103. Register of SLPs/Appeal.-** (1) A Register in Form no. XII shall be maintained in regard to SLPs or Appeals against the orders of the Tribunal to the Supreme Court and necessary entries therein be promptly made by the Judicial Branch.
- (2) The register shall be placed for scrutiny by the Chairperson in the first week of every month.
- **104. Placing of Supreme Court orders before Tribunal.-** Whenever an interim or final order passed by the Supreme Court of India in an appeal or other proceeding preferred against a decision of the Tribunal is received, the same shall forthwith be placed before the Chairperson / Members for information and kept in the relevant case file. Immediate attention of the Registrar shall be drawn to the directions requiring compliance.
- **105. Registrar to ensure compliance of Supreme Court orders.** It shall be the duty of the Registrar to take expeditious steps to comply with the directions of the Supreme Court.